

**GOVERNMENT OF KARNATAKA**

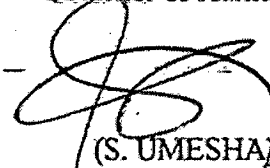
No. LAW 39 LCE 2016

Karnataka Government Secretariat,  
Vidhana Soudha,  
Bengaluru, dated: 30.01.2018.

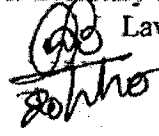
**NOTIFICATION**

In partial modification of the Notifications of even number dated: 21.09.2017 and 08.11.2017 and in exercise of the powers conferred by sub-sections (1), (2) & (3) of Section 3 and sub-sections (1) & (2) of Section 4 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015, the Government of Karnataka, with the concurrence of the High Court of Karnataka, hereby designate the Court of III Additional District and Sessions Judge, Ramanagara as Commercial Court instead of the Court of II Additional District and Sessions Judge, Ramanagara.

By Order and in the name of the  
Governor of Karnataka,

  
(S. UMESHA)

Under Secretary to Government (Admn.-1),  
Law Department.



30/1/2018.

To:

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2. The Registrar General, High Court of Karnataka, Bengaluru-1
3. The Principal District and Sessions Judge, Ramanagara
5. The Deputy Commissioner, Ramanagara District, Ramanagara
6. The Director of Prosecutions and Government Litigations, Cauvery Bhavan, Kempe Gowda Road, Bengaluru-9
7. The Private Secretary to Hon'ble Minister for Law, Parliamentary Affairs and Minor Irrigation, Vidhana Soudha, Bengaluru-1
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